

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 801**  
(TO BE ANSWERED ON THE 11<sup>th</sup> December 2023)

**ESTABLISHMENT OF AUDITING BODY UNDER THE NATIONAL AIR  
SPORT POLICY**

801. DR. FAUZIA KHAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has established any auditing body for the National Air Sport Policy (NASP) 2022 to track technical developments and incorporate the same in domestic regulations and guidance documents;
- (b) if so, the details of the functioning and the administration of the body; and
- (c) if not, the reasons for delay and the challenges in establishing such body?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c) Presently the National Air Sports Guidelines (NASG) 2023 is in operation in the country which replaced the National Air Sports Policy (NASP) 2022. This was done as a need was felt to align the Aero Sports regulation to a more democratic and sports-centric approach for various air sports in India. As per the extant guidelines, the governance structure for air sports in India will be through Aero Club of India (ACI) [National Airports Control (NAC) India] including National Commissions and State Commissions for an individual air sport or a set of air sports, as appropriate.

ACI-(NAC India) shall be a self-regulating entity responsible for regulating its members through the adoption and enforcement of rules of conduct for fair, ethical, and efficient practices. It shall prepare a model by-laws for adoption by the member Commissions.

All the air sports activities in the country shall be subject to oversight by MoCA through the Air Sports Federation of India (ASFI). For any dispute arising between/among National Commissions or state commissions, the final authority to settle the dispute shall be ASFI.

\*\*\*\*\*